

Mr. Speaker: The entire information is now before the House and the public

Shri Vasudevan Nair: May I know whether agencies other than those mentioned in this statement wanted the Government to stand guarantee for them and, if so, which are those agencies?

Shrimati Tarkeshwari Sinha: Will he please repeat his question?

Mr. Speaker: Did any other agency require the assistance of the Government for guaranteeing loans and, if so, which are they?

Shrimati Tarkeshwari Sinha: So far as Indian Iron and Steel Company is concerned, I have already given it

Mr. Speaker: Any other?

The Minister of Finance (Shri Morarji Desai): There is only one other international agency which gives these loans. It is the International Finance Corporation. But they do not require any guarantee to be given.

Shri V. P. Nayar: That is just the opposite of the question.

Mr. Speaker: Are there any applications for guarantees pending with the Government in respect of any loan which any other agency wants to take?

Shri Morarji Desai: There is nothing pending just now.

Shri Panigrahi: How many business firms in the country applied for these loans?

Mr. Speaker: Shri Bimal Ghose

Shri Vasudevan Nair: My question was not about applications pending for giving loans.

Mr. Speaker: Hon Member asked one question as to how many have applied. The hon Minister said that none are now pending. If he wants to ask another question, I have now called Shri Bimal Ghose.

Shri Bimal Ghose: I would like to know if Government appoints any

director on the companies whose loans they guarantee. If not, by what means do they exercise control over them?

Mr. Speaker: He said, yes.

Shri Morarji Desai: Yes, so long as the loans are outstanding.

दक्षिण भारत में विश्वविद्यालय

*३२१. श्री प्रकाश बीर शास्त्री : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि क्या दक्षिण में हिन्दी के माध्यम से शिक्षा देने के लिये एक विश्वविद्यालय स्थापित करने की प्रस्थापना है ?

शिक्षा मंत्री (डा० का० ला० श्रीमाली) : जी नहीं ।

श्री प्रकाश बीर शास्त्री : क्या मैं यह जान सकता हूँ कि जिस समय भोलाना भ्राजाद शिक्षा मंत्री थे उस समय केन्द्र के कुछ अधिकारियों का उस्मानिया विश्वविद्यालय को हिन्दी माध्यम का विश्वविद्यालय बनाने का विचार था ? यदि हाँ, तो फिर वह बाद में क्यों स्थगित हो गया ?

डा० का० ला० श्रीमाली : इस प्रश्न का तो मैं कई बार उत्तर दे चुका हूँ । इसकी कोशिश की गई थी लेकिन चूँकि भाषण गवर्नमेंट राजी नहीं थी इस लिये इस काम को आगे नहीं बढ़ाया जा सका ।

श्री प्रकाश बीर शास्त्री : दक्षिण भारत में इस समय जो विश्वविद्यालय चालू हैं और हिन्दी प्रचार को जो सस्थाएँ हैं उनको क्या इस समय हिन्दी के प्रचार के लिये कोई अनुदान दिया जाता है ?

डा० का० ला० श्रीमाली : यह प्रश्न तो दूसरा है जिसका यहाँ सबंध नहीं है । यदि आप दूसरा प्रश्न पूछेंगे तो मैं जवाब दूँगा ।

श्री भक्त ब्रह्मण : यदि दक्षिण भारत में हिन्दी माध्यम का कोई विश्वविद्यालय बनाने की योजना सरकार के विचाराधीन नहीं है तो

क्या गवर्नमेंट ने ऐसे कोई कदम उठाये हैं जिन से दक्षिण भारत में हिन्दी की प्रतिष्ठा या ऐच्छिक शिक्षा की व्यवस्था की जा सके ?

डा० का० ला० श्रीमाली : जी हा, सरकार सहायता देती है ।

Shri Dasappa: How many Universities in India are imparting university education in Hindi?

Dr. K. L. Shrimall: This does not arise out of this question. If the hon Member gives notice of a separate question, I will be very glad to answer that.

Shri Dasappa: I want to know if there is an attempt to start a university . . .

Mr. Speaker: . . . for this purpose in the South. . .

Shri Dasappa: . . . to impart education through the medium of Hindi How many universities?

Mr Speaker: The hon. Member is aware that wherever Hindi is the mother tongue, upto a particular standard the medium of instruction is Hindi Does he want the hon Minister to go into details and say that up to this class this will be the medium of instruction? No, this question does not arise here

Shri Narasimhan: The question is whether higher university education is successfully conducted in any one of the Universities.

Mr. Speaker: That does not arise out of this question All of us are interested in Hindi but not in every question. | 4 |

Law Commission's Report on the Reform of Judicial Administration

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 Shri Supakar:
 Shri Ram Krishan:
 Shri Bangshi Thakur:
 Shri Ajit Singh Sarhadi:
 Shri D. C. Sharma:

Will the Minister of Law be pleased to refer to the reply given to Starred

Question No. 64 on the 19th November, 1958 and lay a statement on the Table showing:

(a) the principal recommendations of the Law Commission on the reform of judicial administration;

(b) whether Government have considered the recommendations; and

(c) if so, the nature of action taken thereon;

The Minister of Law (Shri A. K. Sen): (a) to (c). The Report of the Law Commission on the Reform of Judicial Administration is still under the consideration of Government.

Shri Supakar: May I know how long it will take for the Government to come to conclusions and may I know if the Government have taken any steps to see that the cases in courts are speedily disposed of and if they have issued any instructions to High Courts and State Governments in this matter?

Shri A. K. Sen: The latter portion, of course, does not arise out of the question So far as the earlier portion is concerned, it is difficult to set any time limit for any decision to be reached by the Government on the recommendations of the Law Commission It consists of about eight volumes Naturally the hon Member does not want the Government to come to any hasty conclusion on such a voluminous and laborious report.

Mr. Speaker: Only he refers to judicial reform

Shri A. K. Sen: That is eight volumes

Mr. Speaker: Judicial reform itself?

Shri A. K. Sen: Yes

Shri Supakar: Will the hon Minister place these reports in the Library?

Shri A. K. Sen: I think we have answered this question earlier. We said that as soon as the Government had considered the report and had come to certain decisions of their